

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

TA/310/00006/2018

Dated Tuesday the 4th day of December Two Thousand Eighteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

1.R.Muthukrishnasamy,
2.V.Nagarajan,
3.C.Thangamuthu,
4.J.H.Subramanian,
5.R.Guruswamy,
6.K.Jayamani,
7.B.Ramila Ganesh Babu,
8.G.Subramanian,
9.D.Athmaseelan,
10.R.Balusamy,
11.S.Thulasiraman,
12.S.Ramachandran,
13.B.Harikrishnan,
14.S.Sivaraman,
15.S.Shanmugam,
16.T.Kandasamy,
17.R.Chandra Sowrirajan,
18.P.Jagadisan.Applicants

By Advocate M/s. P. Rajendran

Vs

1.The Union of India rep by the Secretary,
Ministry of Communications, Department of
Telecommunications, Sanchar Bhavan,
20, Ashoka Road, New Delhi 110001.

2.The Chief General Manager,
Telecommunications,
Bharat Sanchar Nigam Limited,
Tamil Nadu Circle,
Chennai 600002.Respondents

By Advocate Mr. S. Udayakumar

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

When the matter is taken up for hearing, learned counsel for the applicants submits that he is not pressing the TA and accordingly, permission may be granted for withdrawing the TA. Necessary endorsement has been made in the TA records to this effect.

2. In view of the above, permission is granted to withdraw the TA and the TA is dismissed as withdrawn.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

04.12.2018

SKSI